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MCRC-23492-2026

IN THE HIGH COURT OF MADHYA PRADESH
AT INDORE

BEFORE

HON'BLE SHRI JUSTICE JAI KUMAR PILLAI

ON THE 29th OF MAY, 2026MISC. CRIMINAL CASE No. 23492 of 2026*KAMRU**Versus**THE STATE OF MADHYA PRADESH*

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Appearance:

Shri Madhur Gupta, learned counsel for the petitioner.

Shri Hemant Sharma, learned counsel for the respondent/State.

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ORDER

- 1] They are heard. Perused the case diary / challan papers.
- 2] This is the first bail application filed by the applicant under Section 483 of Bharatiya Nagrik Suraksha Sanhita, 2023/439 of Criminal Procedure Code, 1973, as he is implicated in connection with Crime No.477/2025 registered at Police Station-Kotwali Alirajpur, District-Alirajpur (MP) for offence punishable under Section 34(2) and 46 of M.P. Excise Act, 1915. The applicant is in custody since 15.04.2026.
- 3] As per prosecution story, upon information from an informant truck bearing registration number RJ-09-GD-7262 carrying illegal liquor was surrounded by the police and the driver of the said vehicle abandoned it in darkness and fled away taking advantage of the night. During investigation, police arrested the applicant based on the statement made by the owner of the said vehicle.
- 4] Counsel for the applicant has submitted that the applicant is innocent and has been falsely implicated in the matter. There is no evidence on record and only an agreement of sale which has been alleged to be done in favour



of the applicant is there and based on that police has arrested the petitioner after 6 months of the incident. The investigating officer has been very casual in doing the investigation. He has conducted the investigation in a vague manner, neither the Notary, nor the witness to the said agreement has been examined. Applicant is lodged in jail since 15.04.2026, he has no criminal antecedents prior to this case and the final conclusion of trial is likely to take sufficient long time. Thus, the application may be allowed.

5] Counsel for the State, on the other hand, has opposed the prayer and prays for dismissal of the application.

6] On due consideration of submissions, perusal of the case-diary and considering the fact that the applicant is lodged in jail since 15.04.2026 and conclusion of trial is likely to take sufficient long time, this Court is inclined to allow the present application.

7] The concerned Superintendent of Police is directed to initiate inquiry into the matter against the investigating officer so that the said fact should not be repeated in future by any investigating officer who is dealing with such cases. The report of the said investigation shall be produced before the Principal Registrar of this Court after conclusion of the inquiry. Let the said inquiry be conducted by the Superintendent of Police within a period of two months from today.

8] Accordingly, without commenting anything on merits of the matter, the present application for grant of bail is allowed. The applicant is directed to be released on bail upon his furnishing a personal bond in the sum of Rs.25,000/- (Rupees Twenty Five Thousand) with one solvent surety in the like amount to the satisfaction of the Trial Court for his appearance, as and when directed and shall also abide by the conditions enumerated under Section 437 (3) Criminal Procedure Code, 1973. If the applicant is found to be involved in violation of any of the terms of this order, an application for cancellation of his bail may be filed before the Trial Court itself, who shall



decide the same in accordance with law.

9] M.Cr.C. stands **allowed** and **disposed of**.

C.c. as per rules.

(JAI KUMAR PILLAI)
V. JUDGE

N.R.